

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR (R.P) NO. 3090 OF 2014**

**Dated: 4<sup>th</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

<b>India Power Corporation Ltd.</b>		<b>.... Petitioner (s)</b>
	<b>Versus</b>	
<b>West Bengal Electricity Regulatory Commission</b>		<b>....Respondent (s)</b>
<b>Counsel for the Appellant(s)</b>	<b>:</b>	<b>-</b>

**ORDER**

This review petition is pending in this Tribunal from the year 2014. At our instance, it was listed before us on 18.03.2016 because office objections have not been removed. On that day, nobody appeared for the petitioner. However, in the interest of justice, we adjourned the matter to 04.04.2016. Today also none appears on behalf of the petitioner. Office objections have not been removed so far. It therefore appears that the petitioner is not interested in prosecuting the matter.

Hence, the review petition is dismissed for want of prosecution.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk